

विरुद्ध प्रतिकूल टिप्पणियों के बारे में 18 अप्रैल, 1969 के तारांकित प्रश्न संख्या 1177 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत के भूतपूर्व मुख्य न्यायाधिपति श्री बी० पी० सिन्हा मंसर्स टनरे मोरिसन के वैतनिक अधिकारी अथवा कर्मचारी नहीं हैं अपितु इसके केवल एक निदेशक हैं और वह निदेशक बोर्डों की बैठकों में भाग लेने के लिए निदेशक की फीस और यात्रा भत्ते के अतिरिक्त और कुछ नहीं लेते हैं जो कि अन्य निदेशक लेते हैं और उनके पास अन्य निदेशकों से अधिक अधिकार अथवा जिम्मेदारी भी नहीं हैं ;

(ख) उस मामले का ब्यौरा क्या है जो जांच के लिए भेजा गया है ; वह तथ्य क्या हैं जिस की जांच की जानी है तथा वह मामले क्या हैं जिनके बारे में समवाय विधि विभाग को अपनी राय देनी है ; और

(ग) श्री बी० पी० सिन्हा के आचरण के बारे में न्यायाधिपति पी० वी० मुखर्जी ने क्या टिप्पणियाँ की हैं ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) सूचना एकत्रित की जा रही है तथा सदन के सभा पटल पर रख दी जायगी ।

(ख) कम्पनी कार्य विभाग, समवाय अधिनियम, 1956 के अन्तर्गत की जाने वाली आवश्यक कार्यवाही के निर्णय को ध्यान में रखते हुए मैसर्स टनर मोरिसन एण्ड कम्पनी लि० के कार्यों की जांच कर रहा है ।

(ग) टनर मोरिसन एण्ड कम्पनी बनाम हंगरफोर्ड इन्वेस्टमेंट ट्रस्ट लि० (स्वेच्छा से कारोबार बन्द करने) के 1965 के मुकदमे संख्या 2005 में 11 से 13 नवम्बर, 1968 तक श्री न्यायाधीश पी० बी० मुखर्जी द्वारा दिये गये

निर्णय की ओर कृपया ध्यान दें । (दिलाया जाता है ।)

Maratha fort at Aligarh

9997. SHRI ZULFIQUAR ALI
KHAN :
SHRI K. P. SINGH DEO :
SHRI J. MOHAMED IMAM :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact the Maratha fort at Aligarh which is a centrally protected historical monument, is going to be sold by the Ministry of Defence;

(b) if so, what steps are proposed to be taken to ensure the safety and security of this monument;

(c) whether the Defence Ministry proposes to sell other forts which are protected archaeological monuments and which are under its control; and

(d) if so, what measures are proposed to be taken by Government that our archaeological monuments are not sold away ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) and (b). The Fort at Aligarh known as the Ramgarh Fort has not been a Centrally protected monument since 1962. The Ministry of Defence has under consideration a proposal to dispose of the entire fort area (92 acres) as it is surplus to their requirements.

(c) No, Sir.

(d) Does not arise.

Allegations against Officers of Chief Commissioner's Office, Delhi for making profits on the sale of Plots of land allotted by Government

9998. SHRI YASHPAL SINGH : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 5518 on the 23rd August, 1968 regarding sale of plots by officers in Delhi and state :

(a) the action taken against each officer

who has made profit of more than Rs. 30000 each on the sale of Government allotted plots instead of constructing their houses;

(b) whether Government have seen the news-item published in the *National Herald*, Delhi dated the 17th April, 1969 under the heading "what does C. C. stand for" regarding sale of plots; and

(c) what other steps are being taken to take back the profit money from the officials concerned and deposit it in the Government Treasury ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The news-item has come to Government's notice. The matter is being enquired into.

Indra Market, Delhi

9999. SHRI K. N. PANDEY : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred question No. 6585 on the 30th August, 1968 and state :

(a) whether the construction of the boundary wall had been completed by 15th October, 1969 as assured in the previous reply ;

(b) whether Government are aware that the officials of the Municipal Corporation, Delhi and Inspectors the Sanitary, Building and Engineering Departments are not keen to complete the boundary wall ;

(c) the steps being taken to demolish the foodstalls near the office of the Sanitary Inspector and tea Stalls, etc, constructed with the active assistance of the Inspector of the Municipal Corporation of Delhi ; and

(d) the reasons why the entrance gates-8 feet covered with Iron Railing, are not being fixed up in order to check the entry of trucks which is banned in the market as without these gates the order of Government becomes ineffective ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI

VIDYA CHARAN SHUKLA) : (a) According to the information supplied by the Delhi Municipal Corporation, the boundary wall was completed on 22.4.1969 by putting up railing along the wall of the Jhuggis which are to be removed after giving its owners alternative accommodation. Efforts are being made to arrange alternative accommodation for them and after their removal, the wall will be realigned.

(b) No Sir. Government are informed by the D. M. C. that hurdle in the way of the completion of straight boundary wall is the existence of these Jhuggis which have to be found alternative accommodation.

(c) The food stall owner near the office. of the Sanitary Inspector has been prosecuted twice. The Kumhars and the tea stalls are the same which fall on the alignment of the boundary wall and these have been in existence for quite some time.

(d) The District Magistrate, Delhi, has prohibited parking of vehicles on the northern side of Indra Market only during the hours 6.00 A. M. to 10 P. M. parking beyond these hours has not been banned, so the Delhi Municipal Corporation does not consider fixing of iron railing on the gates necessary.

सेंट्रल स्कूल अनीसाबाद, पटना सिटी
में पढ़ने वाले एक बच्चे की पिटाई

10000. श्री रामावतार शास्त्री : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सेंट्रल स्कूल अनीसाबाद, पटना सिटी में पढ़ रहे 6 1/2 वर्ष के एक बच्चे को 21 फरवरी, 1969 को एक अध्यापक द्वारा निर्दयतापूर्वक पीटे जाने के कारण गम्भीर चोटें आई थीं, और वह बच्चा अभी तक गुमसुम है ;

(ख) यदि हां, तो बच्चे को इस प्रकार निर्दयतापूर्वक पीटे जाने के क्या कारण थे :